

Central Administrative Tribunal, Lucknow Bench, Lucknow

**OA No. 198/2005**

This, the 20<sup>th</sup> day of May, 2005

**Hon'ble Mr. Shankar Raju, Member (J)**

Noor Alam son of Late Mohammad Nasim Farooqui  
R/o 414/165, Sarai Mali Khan, Chowk,  
Lucknow.

... Applicant

(By Advocate: None)

-versus-

1. Union of India through  
Secretary,  
Ministry of Postal Services.
2. Chief Post Master General, U.P. Lucknow.
3. Senior Superintendent of Post Offices, U.P. Lucknow.

(By Advocate: Ms. Manjari Mishra)

**ORDER (ORAL)**

Heard the learned counsel for the respondents.

2. Since none is present on behalf of the applicant, I, resorting to Rule 15 of the CAT (Procedure) Rules, 1987, dispose of the present O.A.
3. Rejection of request for compassionate appointment is assailed for lack of vacancies under the requisite quota of 5% for direct recruitment. In the light of DOP&T OM dated 5.5.2003 consideration in an indigent case can be carried to three times and be closed thereafter.
4. As the deceased was suffering from cancer and the family is indigent and huge, the matter is partly allowed. Impugned order is quashed. Respondents are directed to reconsider the case of the applicant for compassionate appointment in the light of DOP&T OM dated 5.5.2003 and pass a speaking and reasoned order within a period of three months from the date of receipt of a certified copy of this order. No costs.

*S. Raju*

(Shankar Raju)  
Member (J)

*R.  
My order prepare  
26/5/05  
26/5/05*